

HIGH COURT OF SIKKIM

Record of proceedings

W.P.(C) No.24 of 2022

SHYAMAL PAL

..... PETITIONER

VERSUS

THE SECRETARY, LAND REVENUE DEPARTMENT
AND ORS.

..... RESPONDENTS

Date: 02.08.2022

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioner : Mr. Jigme Phunchok Bhutia, Advocate.

For Respondent : Dr. Doma T. Bhutia, Additional Advocate
Nos. 1 to 3. General. Mr. S.K. Chettri, Government
Advocate.

Mr. Shakil Raj Karki, Assistant Government
Advocate.

For Respondent : Mr. Jorgay Namka, Advocate.

No.4. Ms. Adeshna Subba, Advocate.

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The learned Additional Advocate General appears after notice representing State-respondents. Mr. Jorgay Namka, learned counsel appears for respondent no.4. At the outset the learned Additional Advocate General submits that by letter dated 26.07.2022 addressed to the respondent no.4, the impugned letter dated 08.09.2021 passed by the respondent no.3 has been withdrawn and as such nothing survives in the present writ petition which had sought for quashing of the impugned letter. Mr. Jigme Phunchok, learned counsel appearing for the petitioner submits that in view of the letter dated 26.07.2022 the writ petition has become infructuous. In view of the same, the letter bearing memo No. 504/DC(GTK)/2022 dated 26.07.2022 issued by the respondent no.3 is taken on record and marked X. The writ petition is disposed as infructuous.

Judge